

(1) AB
CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A.No. 471/86

Mukhram Sharma

Applicant

versus

Union of India & Others

Respondents.

Hon. Mr. Justice U.C.Srivastava, V.C.
Hon. Mr. K. Obayya, Add. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was working as Senior Depot Store keeper in P.OH section of Northern Railway. He was charge sheeted and enquiry proceeded against him. Thereafter the disciplinary authority awarded punishment of reduction to lower rank in the time scale in the grade of Rs 550-750 but later on reduction was reduced to one stage below for one year. The applicant filed appeal to the Additional Controller of Stores, Northern Railway but his appeal was withheld and was not disposed of and that is why he approached the Tribunal.

2. The applicant has challenged the proceedings on various grounds, but it is not necessary to enter into the same. The appellate authority was competent to allow or dismiss or modify the punishment order but it had not applied its mind. This application is allowed to the extent that the respondents are directed to decide the appeal of the applicant within a period

of two months. The appellate authority is also directed to give personal hearing to the applicant.

3. The application of the applicant is disposed of as above. No order as to costs.


A.M.


V.C.

Shakeel/- Lucknow; Dated: 21.11.92.